Authority (DDA) has reported that it has not decided to do away with further development of multi-gyms and swimming pools in green areas. It has further informed that while it will continue to provide these facilities for the public, it has a proposal to develop such facilities on Build, Operate and Transfer (BOT) basis, since establishing these facilities is a viable proposition in the private sector.

Environmental clearance for Vasant Kunj shopping malls

- 1912. SHRI R. K. ANAND: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Supreme Court in its order dated 19th August, 1997 stated that DDA was required to abide by all the conditions of obtaining the environmental clearance from the statutory authorities as required by law;
- (b) whether the DDA did not implement the court's order and allowed the construction of shopping malls in Vasant Kunj, New Delhi; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (c) The Supreme Court's *vide* order dated 19th August, 1997 in Special Leave Petition No. 8960 of 1997, filed by Unisons Hotels Ltd. had directed that the petitioner, *i.e.* M/s. Unisons Hotels Ltd. and all other similarly situate in the constraint area of 92 hectare falling outside the project area of 223 hectare are required to abide by all the conditions of clearance from Environmental Authorities, including taking measures necessary for checking pollution and complying with all other requirements of law.

The Delhi Development Authority (DDA) has reported that the directions of the Hon'ble Supreme Court have been incorporated in the layout plan of the constraint area. Some of the building plans of plots disposed off by the DDA in this area have been sanctioned, with the condition that lessee shall submit the environmental clearance within the given time-frame.